

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.21551 of 2025**

Arising Out of PS. Case No.-1043 Year-2024 Thana- KANKARBAG District- Patna

Praveen Barnawal @ Praveen Kumar Son of Omprakash Baranwal Resident of 119, SBI Colony, Near Harilal, Gayitri Mandir, P.O.- Lohia Nagar, P.S.- Kankarbagh, District - Patna.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Abhishek Teerthankar, Advocate

For the Opposite Party/s : Mr.Shailendra Kumar Singh, APP

For the informant : Ms. Abhilasha Jha, Advocate

**CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH
ORAL ORDER**

3 20-08-2025 Heard Mr. Abhishek Teerthankar, learned counsel appearing on behalf of the petitioner; Mr.Shailendra Kumar Singh, learned APP for the State and Ms. Abhilasha Jha, learned counsel for the informant.

2. The petitioner seeks pre-arrest bail in connection with Kankarbagh P.S. Case No. 1043 of 2024 registered for the offence(s) punishable under Sections 80,85 and 3(5) of the BNS.

3. As per the allegation made in the FIR, for non-fulfillment of demand of dowry, the petitioner along with other co-accused committed murder of the daughter of the informant. The deceased was found hanging in a close room which was locked from outside.



4. Learned counsel appearing on behalf of the petitioner submitted that petitioner is younger brother of the husband of the deceased and he is a student and has no connection with the matrimonial affairs between the husband and the wife and due to some difference, the petitioner who was not present at the time of alleged offence has been implicated in the present case on the ground that certain amount was transferred through RTGS into the account of the petitioner just before the marriage took place which has been deposited willingly by the father of the deceased. Learned counsel further submitted that for similar allegation, other co-accused has been granted bail by a co-ordinate Bench of this Court *vide* order dated 30.04.2025 passed in Cr. Misc. No.22663 of 2025. Petitioner has clean antecedent and seeks pre-arrest bail.

5. Ms. Abhilasha Jha, learned counsel, has tendered her appearance on behalf of the informant and has vehemently opposed the prayer for grant of pre-arrest bail. She submitted that the entire family including the petitioner has committed murder of the daughter of the informant and after commission of murder, the dead body was hanged and the door was locked from outside and, as such, the complicity of the petitioner cannot be denied in the alleged murder.



6. Learned APP for the State also vehemently opposed the prayer for grant of pre-arrest bail.

7. Having considered the rival submissions made on behalf of the parties, as well as, the fact that though it is not specific in the FIR, as to whether, the demand of dowry was made just before the alleged murder took place, however, considering the fact that certain amount was transferred through RTGS into the account of the petitioner just before the marriage on 03.02.2022 and the marriage had taken place on 10.02.2022 and it is evident that after commission of murder, the dead body was hanged and the door was locked from outside, I don't find that in any manner the complicity of the petitioner can be denied. I am not inclined to grant pre-arrest bail to the petitioner. Accordingly, the present bail application stands dismissed.

(Purnendu Singh, J)

Sanjay/-

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